

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 2712/2015**

New Delhi this the 26<sup>th</sup> day of February, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Ms. Ruchi Rathore  
W/o. Sh. D. S. Shekhawat  
Group :-C, Post :- Cabin Crew  
Age of 33 years,  
R/o. B-6, Lane No. 07,  
Hari Marg, Civil Lines,  
Jaipur-302 006,  
Rajasthan. ....Applicant

(By Advocate: Mr. N. K. Singh for Ms. Sonia Mathur)

Versus

1. Union of India,  
Through its Secretary  
Ministry of Civil Aviation,  
Room No. 274, Block-B, Rajiv Gandhi Bhavan,  
S. J. Airport, New Delhi-110 003.
  
2. Sr. Manager (CS)  
Air India Ltd.  
Office-Airlines House,  
113 Gurudwara, Rakabganj Road,  
New Delhi-110 001.
  
3. Executive Director (North)  
Air India Ltd.  
Office-Airlines House,  
113 Gurudwara, Rakabganj Road,  
New Delhi-110 001.
  
4. General Manager (Personal)  
Air India (NR)  
IGI Airport TR.-1-B  
New Delhi-110 037. ....Respondents

(By Advocate : Ms. Bhavna Dhami for R-2 to 4)

## O R D E R (O R A L)

**Justice M. S. Sullar, Member (J)**

At the very outset learned counsel intends to withdraw this petition to enable the applicant to avail her appropriate legal remedy.

2. Therefore, main petition is hereby dismissed as withdrawn with the aforesaid liberty as prayed for. No costs.

(K. N. Shrivastava)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/